## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.25/(MAH)/2016 CA No. 81/2016 & 117/2016

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.11.2016

NAME OF THE PARTIES: Mrs. Chandrasena Vishwas Patil

 $$\rm V/s.$$  M/s. Shah and Jain Construction Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398, 58-59 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Mr. brawau Joshi	SrAdrocate	B.
2.	Subir Kuma	Advate	4
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## **ORDER**

## C.A. No.81/2016 & 117/2016 in C.P. No. 25/241, 242, 244/NCLT/MB/MAH/2016

- 1. Ld. Representatives of both the sides are present.
- 2. The Respondent has informed that a letter is issued to the other side for furnishing of balance "Documents", as listed in the decided C.A. 117/2016 (pages referred are from 22-33) pending to be supplied.

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- 3. After consultation with both the counsel, it is directed that the Respondent shall provide the pending documents on or before 02.12.2016.
- 4. On due compliance, the C.P. shall be heard on 23.12.2016.

Date: 15.11.2016

sd/-

Shri M.K. Shrawat Member (Judicial)